

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
A L L A H A B A D

Dated : Allahabad this the 13th day of August, 1996.

CORAM : Hon'ble Mr. Justice B. C. Saksena, V.C.
Hon'ble Mr. S. Das Gupta, Member-A.

ORIGINAL APPLICATION NO. 1894 of 1993.

Union of India through D.R.M. Central Railway,
Jhansi Station Superintendent, C. Railway, Mahoba,
and Bhagwati Prasad Saxena, S.S.C. Railway, Mahoba.

(BY SHRI G. P. AGARWAL)Applicants.
Vs.

1. Shri Durga Prasad aged about 39 years,
B/o. Sri Nand Kishore, R/o. Mauranipur (Distt. Jhansi)
2. Prescribed Authority under Payment of Wages
Act, Jhansi (D.L.C.)

....Respondents.

O R D E R (ORAL)

(By Hon'ble Mr. Justice B. C. Saksena, V.C.)

In view of the recent decision of Hon'ble
Supreme Court in Krishna Prasad Gupta Vs. Controller of
Printing and Stationary, reported in J.T. 1995 (7)
S. C. Page 522, the O.A. is not maintainable. The
O. A. has been filed against the order of the Prescribed
Authority under the Payment of Wages Act, Jhansi without
availing the statutory alternative remedy ~~of~~ filing

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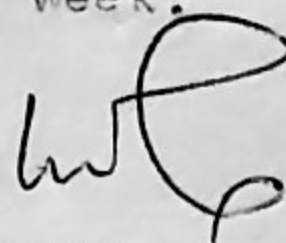
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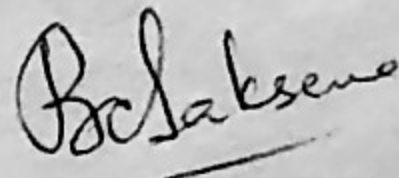
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an appeal before the District Judge. The O. A. is disposed of accordingly.

2. A copy of this order may be given to Sri G. P. Agarwal within a week.



ADMINISTRATIVE MEMBER .



VICE CHAIRMAN

Dt/- August 13, 1996.

(pandey)